

[Shri Manubhai Patel]

the Committee on Public Undertakings :—

(1) Nineteenth Report on action taken by Government on the recommendations contained in Eighth Report of the Committee on Public Undertakings (Third Lok Sabha) on Townships and Factory Buildings of Public Undertakings.

(2) Twentieth Report on action taken by Government on the recommendations contained in the First Report of the Committee on Public Undertakings (Third Lok Sabha) on National Buildings Construction Corporation Limited.

16.26 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 29th April, 1968, will consist of :

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on Demands for Grants (Uttar Pradesh) for 1968-69.
Demands for Grants (West Bengal) for 1968-69.
- (3) Consideration and passing of The Civil Defence Bill, 1967 The Pondicherry (Extension of Laws) Bill, 1967.

The Central Laws (Extension to Jammu and Kashmir) Bill, 1967.

- (4) Consideration of motions for modification of the Unlawful Activities (Prevention) Rules, 1968, given notice of by Sarvashri Srinibas Misra and Madhu Limaye on Thursday, the 2nd May, 1968, at 5-30 P.M.

SHRI S. M. BANERJEE: (Kanpur) Even after the Finance Bill will be over...

MR. DEPUTY-SPEAKER : It is not yet over.

SHRI S. M. BANERJEE : He has referred to pending business being taken up next week first. I am sorry that two or three items which we wanted to be discussed have not been included.

First, we have demanded a discussion on automation. There is a motion pending. It should be allowed.

Second, if there is no time to have a proper discussion, almost all members belonging to this side practically, have requested the Home Minister through the Speaker to make a statement on the hunger strike by policemen. They are going on suffering.

Thirdly, there is President's rule in Haryana and more than 200 government employees have been victimised. The Governor does not listen to them. He says that popular government is coming. I would only request the Minister to convey to the Home Minister our demand that he should make a statement about these Haryana Government employees. Over 200 of them have been victimised. I can produce documents. Naturally, when elections are in the offing there, every Minister goes there and makes tall promises. I am told even the Prime Minister is there. Instead of coming to the Lok Sabha she is touring Jhajjar and Karnal constituencies. So let there be a statement by the Home Minister about the Haryana government employees.

16.29 hrs

[Shri G. S. Dhillon in the Chair]

I was saying that there are three or four important items which we wanted included in next week's business. The first thing is that there should be a statement on the hunger strike resorted to by policemen.

In Delhi. This is a very important matter. 42 MPs have sent in an appeal to Home Minister. Calling attention notices and Short Notice questions on this are not allowed. After all, we should be concerned about the fate of these employees.

Either a discussion should be allowed or a statement should be made by the Home Minister.

The second thing is that we have tabled a motion on automation. Automation has been introduced not only in the LIC but in all other public undertakings. It has become a menace. Let there be a discussion on automation. A motion is there, and Dr Ram Subhag Singh promised at the Business Advisory Committee that he would have no objection if the motion was discussed.

The third thing is the hunger-strike. Today is the 27th day of the hunger-strike of the Government employees in Haryana. The Governor has refused to meet them. When there is no Assembly there, I would request the hon. Home Minister to make a statement here regarding the hunger-strike.

SHRI S. S. KOTHARI (Mandsaur) : May I submit that about a month ago the Minister had promised that after the finance Bill is finished he would take up some of the no-day-yet-named motions. Many of them are pending. May I submit that during this session not a single no-day-yet-named motion has been taken up. My submission is that the Minister of Parliamentary Affairs should enable the House at least to take up one or two no-day-yet-named motions. Otherwise it would appear that there is no purpose served by these motions even after having accepted them to come before the House. May I request the Minister to kindly find some time to bring some of these no-day-yet-named motions before the House ?

SHRI BAL RAJ MADHOK (South Delhi) : I support what Shri Kothari has said. At the beginning of the session we tabled a number of no-day-yet-named motions and a meeting was held when some of these motions were selected for discussion. Now we are reaching the fag-end of this session and so far not a single one of these motions has been taken up. I would suggest that at least some of them must be discussed in the House, before the House adjourns.

Secondly, we find that in the capital city where lakhs of Government servants live, in the Ramakrishnapuram area and other colonies of Government servants, and when summer has started, there is no water. The women and children are

crying there. Calling Attention Notices have been given; short notice question have been given, and they are not accepted. I would like the Minister of works, Housing and Supply to make a statement about the water situation, particularly in Ramakrishnapuram which is the biggest colony of Government servants.

Then the police question is there. Whatever the Home Minister may say, the fact remains that thousands of people are under trial; some of them are on hunger-strike; the trials are being lengthened and other irregularities are being committed. Some statement about that also should be made in the House.

About Haryana, Haryana is being ruled by the President now, and there is a lot of discontent among the Government servants there. Some of them have gone on hunger-strike. Hundreds of thousands of them are victimised. Some statement about that situation should also be made in the House and some discussion should be there. All these four items should come up before the House in the next week.

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : सभापति महोदय, पुलिस वालों और आटोमेशन के बारे में जो कुछ कहा गया है उसका समर्थन करते हुए मुझे एक ही बात और कहनी है। 10-15 दिनों से पूर्व रेलवे की कई गाड़ियां वक्त पर नहीं चल रही हैं। कई गाड़ियां कंसल की गई हैं और कड़्यों के रुकने की स्थिति है। उन की कुछ शिकायतों पर ध्यान न दिये जाने के कारण वहां के लोग ठीक ढंग से काम नहीं कर रहे हैं। मैं चाहता हूं कि रेलवे मंत्री जी मुसाफिरों को जो अड़चन हो रही है उसके बारे में और कर्मचारियों की समस्याओं के बारे में एक बयान दे। हमारे गृह मंत्री भी यहां बैठे हैं। वह कई दिनों से पूरे हिन्दुस्तान में जो साम्प्रदायिक दंगे हो रहे हैं उनके बारे में जानकारी हासिल करते हैं। मैं चाहता हूं कि पिछले 10-15 दिनों में इलाहाबाद में और दूसरी जगह पर जो दंगे हुए हैं उनके ऊपर भी एक बयान आये ताकि इस मामले पर सदन में बहस करने का मौका हम को मिल सके।

श्री श्रीकान्त गोयल (बण्डीगढ़) : सभा-पति महोदय, जहां तक हरियाणा सरकार के कर्मचारियों का प्रश्न है, उस सिलसिले में हम माननीय गृह मंत्री जी से मिले थे और उन्होंने हमें इस बात का आश्वासन दिया था कि होम मिनिस्ट्री के राज्य मंत्री बण्डीगढ़ जाने वाले हैं और वह राज्यपाल से बातचीत करेंगे। वहां के दो कर्मचारियों ने 31 मार्च से भूख हड़ताल कर रखी है। 12 अप्रैल को उन को बण्डीगढ़ से गिरफ्तार कर के झज्जाला जेल में भेजा गया। वहां के गवर्नरने एक बड़ा मजहकालेख बयान दिया जब उन्होंने यह कहा कि वह लोग जेल के अन्दर बड़े भजे में हैं और आराम से खाना खा रहे हैं। लेकिन वहां पर पार्लियामेंट के मेम्बरों का एक बफत मिलकर आया। उनकी स्थिति इस प्रकार से नाजुक है कि जिस दिन कचेहरी में उन की पेशी थी उसी दिन डाक्टर ने लिखा हुआ दिया कि वह वहां से भूख करने के काबिल नहीं हैं और कचेहरी में जा कर पेशी नहीं भुगत सकेंगे। आज उन की इस प्रकार की स्थिति है।

दूसरा जो बंच है वह भी गिरफ्तार किया गया है। तीसरा बंच हंगर स्ट्राइक पर बैठा हुआ है। मैं समझता हूँ कि आज इस बात की जरूरत है कि हमारे गृह मंत्री जी बीच में पड़ कर इस मामले को सुलझाने की कोशिश करें। मामला यह है कि दरअसल उन को दो किस्में दे दी गई हैं। नौ महीने के एरियस देने का प्रश्न है। या तो स्वयम् गृह मंत्री इसका कोई हल निकालें या फिर गवर्नर से इसका प्रयास करवायें। मैं गृह मंत्री जी से अनुरोध करूंगा कि वह निश्चित रूप से कोई स्टेटमेंट यहां पर भ्रमले सप्ताह दें क्योंकि हरियाणा के कर्मचारी बड़े एजिटेटेड हैं। उन का मन काम में नहीं लगता है। चुनाव सर पर खा रहे हैं। अब धरमद चुनावों को एक दिन के बजाय दो दिनों में करावे का निश्चय गृह मंत्री ने किया है। इन सब बातों पर निश्चित रूप से कोई बयान प्राना चाहिये।

SHRI UMANATH (Pudukoattai) : I support the demand that some time must be found next week for a discussion on automation and the police hungerstrike reactions are there in the policemen who are in service. There should be a discussion on that so that there may be some intervention by the Home Minister and a settlement may be made.

श्री रामावतार शास्त्री (पटना) : मैं पुलिस के सिलसिले में कहना चाहता हूँ कि उन लोगों की स्थिति बहुत खराब है। हम लोगों ने मन्त्री महोदय का ध्यान आकर्षित करते हुए चिट्ठियां लिखी हैं, 42 या 43 एम पीज ने चिट्ठियां लिखी हैं, लेकिन अफसोस यह है कि उन्होंने जवाब तक नहीं दिया। ऐकनालेज तक नहीं किया। इस से हमें लगता है कि या तो उन के प्रति उन की हमदर्दी नहीं है या फिर वह इस को दबा देना चाहते हैं। मैं चाहता हूँ कि वह इस सवाल पर कोई ब्यक्तव्य इस सदन में रखें कि उन की पुलिस के मामले में क्या नीति है। ताकि उन लोगों के असन्तोष को दूर किया जा सके। सिविल लाइन्स में जो उन का ट्रायल हो रहा है वह भी बहुत गलत ढंग से हो रहा है। 6 एम पीज ने जा कर उस को देखा है और इस की ओर ध्यान आकर्षित किया है। मैं कहना चाहता हूँ कि अगर इस मामले पर बहस नहीं होगी तो फिर सारी बात गड़बड़ हो जायेगी।

SHRI SONAVANE (Pandharpur) : The report of the Commissioner for Scheduled Castes and Scheduled Tribes has been placed before the House. I would like to know whether the Minister of Parliamentary Affairs would be able to find some time before the end of this session to discuss that report also.

SHRI SAMAR GUHA (Contai) : I would also like to say that the police hunger-strike and communal situation should be discussed in this House.

DR. RAM SUBHAG SINGH : Shri Sonavane is a member of the Business Advisory Committee. Mr. Banerjee said some

assurance was given. I can assure the House that whatever assurance was given in the Business Advisory Committee, that will be honoured. Whatever decision the committee takes, for that we will find time. Most of the opposition leaders are there on the Business Advisory Committee.

श्री स० मो० बनर्जी : मैं ने ऐक्यूज नहीं किया है। मैं ने तो यही कहा है कि फाइनेन्स बिल के बाद ग्राटीमेशन के बारे में भी कंसिडर किया जाय।

DR. RAM SUBHAG SINGH : This is the business for the week commencing on 29th. In that week, The Finance Bill will have to be passed and also the UP and West Bengal budgets will have to be passed. I do not think there will be any time left for anything else in that week. I am sorry it is not possible to accept the suggestions made.

SHRI BAL RAJ MADHOK : There should be a discussion on communalism. That is communalism; who is encouraging it, etc. are vital matters. There should be a full-scale discussion in this House on that so that levelling charges that somebody is doing it may stop.

16.40 hrs.

UNION TERRITORIES (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, I beg to move for leave to introduce a Bill to provide for the separation of judicial and executive functions in Union Territories.

THE CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the separation of judicial and executive functions in Union Territories."

The motion was adopted.

SHRI Y. B. CHAVAN : Sir, I introduce the Bill.

MR. CHAIRMAN : We now proceed to Private Members' Business.

16.41 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Twenty-ninth Report

SHRI K. M. Koushik (Chanda) : Sir, I beg to move :

"That this House agrees with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1968."

MR. CHAIRMAN : The question is :

"That this House agrees with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1968."

The motion was adopted.

16 41½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 217)

SHRI M. N. REDDY (Nizamabad) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI M. N. REDDY : Sir, I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 25.4.68.